

**Changes in Panchayati Raj Act**

86. SHRIMATI T. RATNA BAI:  
SHRI MOHD. ALI KHAN:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government is working out changes in Panchayati Raj Act by adopting 'good provisions' of 73rd Amendment; and
- (b) if so, the details thereof and the views of each State?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) No such proposals under consideration of Ministry of Panchayati Raj as enactment of Panchayati Raj Acts and to bring changes thereon is the responsibility of the respective State Governments as per the provisions of the Part Eleventh of the Constitution.

(b) Does not arise.

**Construction of Panchayat Ghar under RGSY**

87. SHRIMATI NAZNIN FARUQUE: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of Gram Panchayat in Assam, district-wise;
- (b) the number of Panchayat Ghar constructed under Rashtriya Gram Swaraj Yojana (RGSY) in Assam, district-wise;
- (c) whether any assistance is provided by the Ministry, apart from RGSY to the States; and
- (d) if so, the details thereof with a particular reference to Assam?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) and (b) The district-wise details of Gram Panchayats and number of Panchayat Ghar constructed by Government of Assam under Rashtriya Gram Swaraj Yojana (RGSY) is given in the Statement (*See* below).

(c) and (d) Ministry of Panchayati Raj (MoPR) implements Backward Regions Grant Fund (BRGF), Rashtriya Gram Swaraj Yojana (RGSY), e-Panchayat, Panchayat Empowerment and Accountability Incentive Scheme (PEAIS), Panchayat Mahila Evam Yuva Shakti Abhiyan (PMEYSA) through the State Governments. Funds released

under these schemes to Assam by MoPR during 2011-12 and 2012-13 (as on date) are as under:—

| Sl. No. | Scheme  | Amount Released<br>(Rs. in crore) |         |
|---------|---|-----------------------------------|---------|
|         |   | 2011-12                           | 2012-13 |
| 1.      | Backward Regions Grant Fund (BRGF)                                | 59.39                             | 0.20    |
| 2.      | Rashtriya Gram Swaraj Yojana (RGSY)                               | 8.17                              | —       |
| 3.      | e-Panchayat   | 1.83                              | —       |
| 4.      | Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) | 1.19                              | 0.04    |
| 5.      | Panchayat Mahila Evam Yuva Shakti Abhiyan (PMEYSA)                | 0.51                              | —       |

*Statement*

*Details of Gram Panchayats and number of Panchayat Ghar*

| Sl. No. | District   | No. of Gram Panchayats | No. of Panchayat Ghars constructed under RGSY |
|---------|------------|------------------------|---|
| 1       | 2          | 3                      | 4   |
| 1.      | Kamrup     | 160                    | 10  |
| 2.      | Nalbari    | 65                     | 07  |
| 3.      | Barpeta    | 129                    | —   |
| 4.      | Dhubri     | 168                    | —   |
| 5.      | Goalpara   | 81                     | —   |
| 6.      | Bongaigaon | 65                     | —   |
| 7.      | Darrang    | 76                     | 02  |
| 8.      | Sonitpur   | 158                    | —   |

| 1      | 2          | 3    | 4  |
|--------|------------|------|----|
| 9.     | Lakhimpur  | 81   | —  |
| 10.    | Dhemaji    | 65   | —  |
| 11.    | Morigaon   | 85   | —  |
| 12.    | Nagaon     | 239  | 07 |
| 13.    | Golaghat   | 102  | 13 |
| 14.    | Jorhat     | 110  | 04 |
| 15.    | Sivsagar   | 118  | 01 |
| 16.    | Dibrugarh  | 93   | 01 |
| 17.    | Tinsukia   | 86   | 01 |
| 18.    | Kachar     | 163  | —  |
| 19.    | Hailakandi | 62   | —  |
| 20.    | Karimganj  | 96   | 02 |
| TOTAL: |            | 2202 | 48 |

#### **Activities and functioning of local Self Governments**

88. SHRI C.P. NARAYANAN: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government has instituted a study of activities and functioning of Local Self Government's (LSG's) now after lapse of twenty years since passing of 73rd and 74th amendments to the Constitution;

(b) whether the citizens are now able to get better services from LSG's;

(c) whether the goals of decentralisation and empowerment of people as envisaged in the said legislation have been achieved; and

(d) if not, what Government intend to do?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) Ministry of Panchayati Raj have been conducting evaluation of the implementation of 73rd Constitutional Amendment in the form of State of Panchayat Report since